

**BEFORE THE ADJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**



Cont. A 7/2018 in C.P. No. 76/425/NCLT/AHM/2015

Coram: **Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 19.09.2018**

Name of the Company: Pinakin Kharwar
V/s.
Nagina Processors Pvt. Ltd. & Ors.

Section of the Companies Act: Section 425 of the Companies Act, 2013

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	Divya PAPAIYAWALA	Adv. Gen Plaintiff	Judge	
2.	DHIREN R. DAVE	PCS	Repo.	

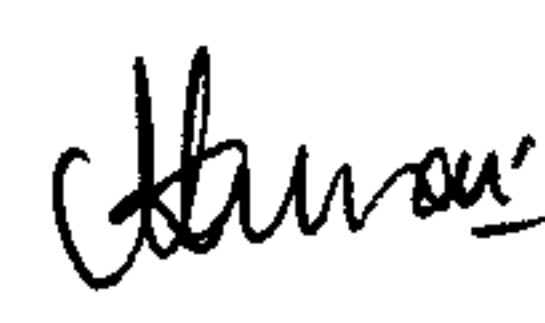
ORDER

Advocate Ms. Divya Papaiyawala is present for the applicant. PCS Mr. Dhiren Dave is present for the Respondent

Learned lawyer appearing on behalf of the Applicant filed pursis with a request to withdraw the application.

The permission is granted.

Accordingly, Cont. A 7/2018 in CP 76 of 2015 is dismissed as withdrawn.


**MANORAMA KUMARI
(MEMBER JUDICIAL)**

Dated this the 19th day of September, 2018